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PART II—Section 1

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सं० 91] नई दिल्ली, बुधवार, दिसम्बर 29, 1971/पौष 8, 1893
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed
as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 29th December, 1971/Pausa 8, 1893 (Saka)

The following Act of Parliament received the assent of the President on the 28th December, 1971, and is hereby published for general information:—

**THE CONSTITUTION (TWENTY-SIXTH AMENDMENT)
ACT, 1971**

[28th December, 1971]

An Act further to amend the Constitution of India

BE it enacted by Parliament in the Twenty-second year of the Republic of India as follows:—

1. This Act may be called the Constitution (Twenty-sixth Amendment) Act, 1971.

2. Articles 291 and 362 of the Constitution shall be omitted.

3. After article 363 of the Constitution, the following article shall be inserted, namely:—

“363A. Notwithstanding anything in this Constitution or in any law for the time being in force—

(a) the Prince, Chief or other person who, at any time before the commencement of the Constitution (Twenty-sixth Amendment) Act, 1971, was recognised by the President as the Ruler of an Indian State or any person who, at any time before such commencement, was recognised by the President as the successor of such Ruler shall, on and from such commencement, cease to be recognised as such Ruler or the successor of such Ruler;

Short title.

Omission of articles 291 and 362.

Insertion of new article 363A.

Recognition granted to Rulers of Indian States to cease and privy purses to be abolished.

(b) on and from the commencement of the Constitution (Twenty-sixth Amendment) Act, 1971, privy purse is abolished and all rights, liabilities and obligations in respect of privy purse are extinguished and accordingly the Ruler or, as the case may be, the successor of such Ruler, referred to in clause (a) or any other person shall not be paid any sum as privy purse."

Amend-
ment of
article
366.

4. In article 366 of the Constitution, for clause (22), the following clause shall be substituted, namely:—

'(2) "Ruler" means the Prince, Chief or other person who, at any time before the commencement of the Constitution (Twenty-sixth Amendment) Act, 1971, was recognised by the President as the Ruler of an Indian State or any person who, at any time before such commencement, was recognised by the President as the successor of such Ruler;'

N. D. P. NAMBOODIRIPAD,
Joint Secy. to the Govt. of India.